

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 253 of 2013 &
I.A. No. 338 & 425 of 2013

Dated : 13th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Gujarat Biomass Energy
Developers Association**

... Appellant(s)

Versus

**Gujarat Electricity Regulatory
Commission**

....Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy
Ms. R. Mekhala

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

I.A. No. 425 of 2013
(Appl. for impleadment)

Heard the learned counsel for the parties.

The Application is allowed. The learned counsel for the Appellant is directed to file the amended memo of parties.

Appeal No. 253 of 2013

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 20.01.2014 after serving copy on the other side.

Post the matter on **29.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson